

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 329 OF 2016**

**Dated: 26<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**M/s HINDALCO Industries Ltd.**

**.... Appellant(s)**

**Vs.**

**Kerala State Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Vanita Bhargava  
Mr. Abhisar Biragi

Counsel for the Respondent(s) : Mr. James P. Thomas for R-1

Mr. P. V. Dinesh  
Mr. Arushi Singh for R-2

Mr. Abhinav S. Raghuvanshi  
Mr. Prateek Tewari  
Ms. Sagarika Rawat for R-4

Mr. Abrahm Mathews  
Mr. Nishe Rajen Shonker for State of Kerala

**ORDER**

Learned counsel appearing for the State of Kerala states that he has not received instructions as to whether the State of Kerala wants to file reply or not.

List the matter on **27.11.2017**. In the meantime, if the State of Kerala wishes to file reply, it may take steps to file the same on or before 17.11.2017 after serving copy on the other side.

**(I. J. Kapoor)**  
**Technical Member**

*ts/vg*

**(Justice Ranjana P. Desai)**  
**Chairperson**